

### Freedom Fighters Pension Applications from Kerala

2006. SHRI G.M.BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of applications from Kerala for freedom fighters pension still pending as on 30 June, 1989;

(b) the number of such applications pending for more than one year; and

(c) the steps being taken to expedite decision thereon and the time by which this backlog would be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) As on 30th June, 1989 one case received through the Government of Kerala in December 1985 was pending for want of certain clarifications from them. Clarifications have been received from the Government of Kerala and pension has since been sanctioned to the applicant.

(b) and (c). No timely application is pending from the freedom fighters of Kerala in this Ministry for grant of Central Pension.

### Fire Accidents in Delhi

2009. SHRI KAMLA PRASAD SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of fire accidents that occurred from January, 1989 till date in Delhi;

(b) the reasons for fire in each case and estimated loss of life and property;

(c) the details of the outcome of the investigations made, if any, into the fire accidents,

(d) the details of steps taken to rehabilitate and compensate the victims; and

(e) the steps taken to check fire accidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) to (e). The information is being collected and will be laid on the table on the House.

### Communal Propaganda

2010. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken notice of the communal propaganda by certain organisations;

(b) if so, the names and details of the organisations and the action taken to stop such propaganda;

(c) whether Government have taken notice of inflammatory, derogatory and provocative wall-writings all over the country and particularly in the Union Territory of Delhi; and

(d) if so, the action taken to erase such writings?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Certain fundamentalist organisations have come to notice for resorting to communal propaganda and for trying to nurture obscurantist tendencies among the people. Under the existing laws adequate powers are vested with the State Govts. I.U.T. Administrations to curb the menace of communal propaganda and appropriate